MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. **48/AM15**
HELD ON 25.02.2015
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. **48/87-NC-7/2014 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on 25.02.2015** under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

1) Shri O.P. Sharma, Jt. Industrial Adviser, D/o C&PC
2) Shri Nand Lal, Senior Development Officer, DIPP
3) Shri Seikhomang Kipgen, Dy. DGFT
4) Smt. Chander Kanta Pandey, FTDO

2. The Committee confirmed Minutes of NC Meeting No. **47/AM15 held on 18.02.2015**.

3. The Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

ONLINE CASES

	Case No.:31/7/87-ALC1/2013	Party Name:K.R.T. POLYMERS,	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
1	HQ File :01/87/050/00043/AM14/	RLA File :32/24/040/00001/AM14/	Lic.No/Date:3210062205 11.04.2013	Defer Date:11.03.2015
	Decision: In response to D/L dated 12.06.2013 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 09.09.2013, 03.03.2014 and 28.10.2014. Comments awaited from D/o C&PC.			

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2	**Case No.:1/10/87-ALC1/2014**	Party Name:BLF POLYMERS PRIVATE LIMITED	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
	HQ File :01/87/050/00089/AM15/	RLA File :56/24/040/00030/AM14/	Lic.No/Date:5610003324 05.12.2013	Defer Date:11.03.2015
	Decision: In response to D/L dated 27.10.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 27.01.2015. Comments awaited from D/o C&PC.			

3	**Case No.:15/49/87-ALC1/2013**	Party Name:AERON COMPOSITE PRIVATE LIMITED	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
	HQ File :01/87/050/00467/AM14/	RLA File :08/24/040/00439/AM14/	Lic.No/Date:0810127815 08.01.2014	Defer Date:11.03.2015
	Decision: A D/L No. 46011/94/2013-PC.II dated 22.08.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 11.11.2014 and 12.01.2015 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

4	**Case No.:22/7/87-ALC1/2014**	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
	HQ File :01/87/050/00041/AM15/	RLA File :03/94/040/01005/AM14/	Lic.No/Date:0310772650 03.03.2014	Defer Date:25.03.2015
	Decision: A D/L No. 46011/115/2005-PC.II dated 11.11.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 08.12.2014 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue **Final Reminder** to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

5	**Case No.:32/7/87-ALC1/2014**	Party Name:EARTHSOUL BIOPRODUCTS.	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Rejected**
	HQ File :01/87/050/00051/AM15/	RLA File :03/94/040/01079/AM14/	Lic.No/Date:0310773559 07.03.2014	
	Decision: A D/L No. 46011/49/2014-PC.II dated 01.07.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 24.07.2014 and 18.11.2014 (Final Reminder) giving 15 days time for submission of information. It was observed that the firm failed to furnish information despite repeated reminders to them, hence the Committee decided to **reject** the case.			

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6	**Case No.:39/7/87-ALC1/2014**	Party Name:PARADISE POLYMERS LTD.,	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Rejected**
	HQ File :01/87/050/00058/AM15/	RLA File :03/95/040/00968/AM14/	Lic.No/Date:0310773869 11.03.2014	
	Decision: A D/L No. 46011/48/2014-PC.II dated 01.07.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 24.07.2014 and 18.11.2014 (Final Reminder) giving 15 days time for submission of information. It was observed that the firm failed to furnish information despite repeated reminders to them, hence the Committee decided to **reject** the case.			

7	**Case No.:18/2/87-ALC1/2014**	Party Name:VINYL TUBES PVT.LTD.,	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
	HQ File :01/87/050/00550/AM14/	RLA File :05/24/040/00470/AM14/	Lic.No/Date:0510382328 20.03.2014	Defer Date:25.03.2015
	Decision: A D/L No. 46011/37/2014-PC.II dated 11.11.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 23.12.2014 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue **Final Reminder** to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

8	**Case No.:8/7/87-ALC1/2014**	Party Name:GLOBAL DRILLING FLUIDS CHEMICALS LTD.	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Rejected**
	HQ File :01/87/050/00027/AM15/	RLA File :05/23/040/00555/AM14/	Lic.No/Date:0510383079 28.03.2014	
	Decision: A D/L No. 46011/44/2014-PC.II dated 01.07.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 24.07.2014 and 18.11.2014 (Final Reminder) giving 15 days time for submission of information. It was observed that the firm failed to furnish information despite repeated reminders to them, hence the Committee decided to **reject** the case.			

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9	**Case No.:3/22/87-ALC1/2014**	Party Name:BAYER MATERIALSCIENCE PVT. LTD.,	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
	HQ File :01/87/050/00191/AM15/	RLA File :03/94/040/00092/AM15/	Lic.No/Date:0310781090 08.05.2014	Defer Date:11.03.2015
	Decision: In response to D/L dated 17.10.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 26.11.2014. Comments awaited from D/o C&PC.			

10	**Case No.:2/24/87-ALC1/2014**	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
	HQ File :01/87/050/00212/AM15/	RLA File :05/24/040/00434/AM14/	Lic.No/Date:0510386973 21.05.2014	Defer Date:11.03.2015
	Decision: In response to that D/L dated 29.10.2014, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 20.01.2015. Comments awaited from D/o C&PC.			

11	**Case No.:12/14/87-ALC1/2014**	Party Name:PYE TOOLS PVT.LIMITED	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Approved**
	HQ File :01/87/050/00122/AM15/	RLA File :30/24/040/00010/AM15/	Lic.No/Date:3010102613 22.05.2014	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/57/2011-PC-II dated 04.02.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Cellulose Acetate Granules	1 kg	Cellulose Acetate / Di Acetate / Cellulose Ester (CA-398-30 /CE PP 200)	0.662 kg
RLA may take consequential action as per Policy / Procedures.			

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12	**Case No.:15/21/87-ALC1/2014**	Party Name:TRIMURTI POLYCHEM PVT LTD	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
	HQ File :01/87/050/00168/AM15/	RLA File :07/24/040/00083/AM15/	Lic.No/Date:0710105189 19.06.2014	Defer Date:18.03.2015
	Decision: A D/L No. 46011/67/2014-PC.II dated 09.01.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 20.02.2015 giving 15 days time for submission of information. Reply awaited from the firm.			

13	**Case No.:9/21/87-ALC1/2014**	Party Name:SANKHLA INDUSTRIES,	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
	HQ File :01/87/050/00162/AM15/	RLA File :07/24/040/00011/AM15/	Lic.No/Date:0710105260 20.06.2014	Defer Date:11.03.2015
	Decision: In response to D/L dated 29.09.2014, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 25.11.2014. Comments awaited from D/o C&PC.			

14	**Case No.:4/21/87-ALC1/2014**	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
	HQ File :01/87/050/00157/AM15/	RLA File :05/23/040/00136/AM15/	Lic.No/Date:0510389169 27.06.2014	Defer Date:11.03.2015
	Decision: In response to D/L dated 29.09.2014, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.01.2015. Comments awaited from D/o C&PC.			

15	**Case No.:5/21/87-ALC1/2014**	Party Name:SAMPARK INDUSTRIES LTD	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Rejected**
	HQ File :01/87/050/00158/AM15/	RLA File :05/24/040/00124/AM15/	Lic.No/Date:0510389196 27.06.2014	
	Decision: A D/L No. 46011/68/2014-PC.II dated 08.09.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.10.2014 and 31.12.2014 (Final Reminder) giving 15 days time for submission of information. It was observed that the firm failed to furnish information despite repeated reminders to them, hence the Committee decided to **reject** the case.			

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16	**Case No.:8/21/87-ALC1/2014**	Party Name:WELBROS FOAM INDUSTRIES	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
	HQ File :01/87/050/00161/AM15/	RLA File :05/24/040/00163/AM15/	Lic.No/Date:0510389662 11.07.2014	Defer Date:18.03.2015
	Decision: A D/L No. 46011/78/2014-PC.II dated 21.01.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 18.02.2015 giving 15 days time for submission of information. Reply awaited from the firm.			

17	**Case No.:1/18/87-ALC1/2014**	Party Name:SPECIALITY POLYMERS PVT. LTD., NO.1, NAVARANG	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
	HQ File :01/87/050/00144/AM15/	RLA File :03/95/040/00156/AM15/	Lic.No/Date:0310786846 15.07.2014	Defer Date:11.03.2015
	Decision: A copy of application has been forwarded to D/o C&PC on 23.09.2014. Comments awaited from D/o C&PC.			

18	**Case No.:14/22/87-ALC1/2014**	Party Name:STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
	HQ File :01/87/050/00202/AM15/	RLA File :04/24/040/00084/AM15/	Lic.No/Date:0410159057 22.07.2014	Defer Date:11.03.2015
	Decision: A copy of application has been forwarded to D/o C&PC on 21.08.2014 and 07.01.2015. Comments awaited from D/o C&PC.			

19	**Case No.:1/32/87-ALC1/2014**	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
	HQ File :01/87/050/00277/AM15/	RLA File :03/94/040/00320/AM15/	Lic.No/Date:0310787375 28.07.2014	Defer Date:25.03.2015
	Decision: A D/L No. 46011/115/2005-PC.II dated 11.11.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 08.12.2014 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue **Final Reminder** to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

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20	**Case No.:22/30/87-ALC1/2014**	Party Name:MANALI PETROCHEMICALS LIMITED	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
	HQ File :01/87/050/00244/AM15/	RLA File :04/24/040/00085/AM15/	Lic.No/Date:0410159121 30.07.2014	Defer Date:11.03.2015
	Decision: In response to D/L dated 18.11.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 20.01.2015. Comments awaited from D/o C&PC.			

21	**Case No.:1/40/87-ALC1/2014**	Party Name:ALEXIA PANELS	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
	HQ File :01/87/050/00341/AM15/	RLA File :61/24/040/00029/AM15/	Lic.No/Date:6110001228 31.07.2014	Defer Date:25.03.2015
	Decision: A D/L No. 46011/6/2015-PC.II dated 21.01.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 20.02.2015 giving 15 days time for submission of information. Reply awaited from the firm.			

22	**Case No.:1/35/87-ALC1/2014**	Party Name:SHREE TIRUPATI BALAJEE AGRO TRADING CO.P.LTD.,	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
	HQ File :01/87/050/00308/AM15/	RLA File :56/24/040/00024/AM15/	Lic.No/Date:5610004374 14.08.2014	Defer Date:25.03.2015
	Decision: A D/L No. 46011/76/2014-PC.II dated 09.01.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 20.02.2015 giving 15 days time for submission of information. Reply awaited from the firm.			

23	**Case No.:3/30/87-ALC1/2014**	Party Name:MARUTI TECHNO RUBBER PVT.LTD.	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
	HQ File :01/87/050/00225/AM15/	RLA File :05/24/040/00259/AM15/	Lic.No/Date:0510390989 04.09.2014	Defer Date:25.03.2015
	Decision: A D/L No. 46011/2/2015-PC.II dated 15.01.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 20.02.2015 giving 15 days time for submission of information. Reply awaited from the firm.			

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24	**Case No.:20/32/87-ALC1/2014**	Party Name:RISHI TECHTEX LTD	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
	HQ File :01/87/050/00296/AM15/	RLA File :03/95/040/00471/AM15/	Lic.No/Date:0310788796 05.09.2014	Defer Date:11.03.2015
	Decision: In response to D/L dated 02.12.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 20.01.2015. Comments awaited from D/o C&PC.			

25	**Case No.:29/30/87-ALC1/2014**	Party Name:SAMPARK INDUSTRIES LTD	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
	HQ File :01/87/050/00251/AM15/	RLA File :05/24/040/00266/AM15/	Lic.No/Date:0510391051 09.09.2014	Defer Date:25.03.2015
	Decision: A D/L No. 46011/68/2014-PC.II dated 12.12.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 09.01.2015 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue **Final Reminder** to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

26	**Case No.:50/42/87-ALC1/2014**	Party Name:ROYAL TOUCH FABLON PVT. LTD.,	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
	HQ File :01/87/050/00391/AM15/	RLA File :02/24/040/00115/AM15/	Lic.No/Date:0210204972 12.09.2014	Defer Date:25.03.2015
	Decision: RLA, Kolkata and firm were requested vide letter dated 27.01.2015 to furnish application expeditiously. Application awaited from RLA, Kolkata and firm.			

27	**Case No.:27/42/87-ALC1/2014**	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
	HQ File :01/87/050/00368/AM15/	RLA File :03/94/040/00558/AM15/	Lic.No/Date:0310789415 18.09.2014	Defer Date:18.03.2015
	Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.			

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28	**Case No.:21/36/87-ALC1/2014**	Party Name:DSM INDIA PVT. LTD	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
	HQ File :01/87/050/00330/AM15/	RLA File :31/83/040/00139/AM15/	Lic.No/Date:3110064912 22.09.2014	Defer Date:11.03.2015
	Decision: A copy of application has been forwarded to D/o C&PC on 05.12.2014. Comments awaited from D/o C&PC.			

29	**Case No.:23/36/87-ALC1/2014**	Party Name:GRASIM INDUSTRIES LTD.,	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
	HQ File :01/87/050/00332/AM15/	RLA File :34/24/040/00154/AM15/	Lic.No/Date:3410040571 23.09.2014	Defer Date:11.03.2015
	Decision: A D/L No. 46011/80/2014-PC.II dated 09.01.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 18.02.2015 giving 15 days time for submission of information. Reply awaited from the firm.			

30	**Case No.:22/36/87-ALC1/2014**	Party Name:DSM INDIA PVT. LTD	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
	HQ File :01/87/050/00331/AM15/	RLA File :31/83/040/00141/AM15/	Lic.No/Date:3110064924 25.09.2014	Defer Date:11.03.2015
	Decision: A copy of application has been forwarded to D/o C&PC on 05.12.2014. Comments awaited from D/o C&PC.			

31	**Case No.:14/42/87-ALC1/2014**	Party Name:ROLEX RECLAIM PVT.LTD.	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
	HQ File :01/87/050/00355/AM15/	RLA File :24/24/040/00011/AM15/	Lic.No/Date:2410041590 25.09.2014	Defer Date:11.03.2015
	Decision: A copy of application has been forwarded to DIPP on 13.01.2015. Comments awaited from DIPP.			

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32	**Case No.:28/32/87-ALC1/2014**	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
	HQ File :01/87/050/00304/AM15/	RLA File :34/24/040/00166/AM15/	Lic.No/Date:3410040583 29.09.2014	Defer Date:11.03.2015
	Decision: A copy of application has been forwarded to D/o C&PC on 11.11.2014. Comments awaited from D/o C&PC.			

33	**Case No.:13/42/87-ALC1/2014**	Party Name:SERVEWELL HOUSEHOLD APPLIANCES	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
	HQ File :01/87/050/00354/AM15/	RLA File :24/24/040/00015/AM14/	Lic.No/Date:2410041595 30.09.2014	Defer Date:18.03.2015
	Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.			

34	**Case No.:26/42/87-ALC1/2014**	Party Name:KANDUI INDUSTRIES PVT. LTD,	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
	HQ File :01/87/050/00367/AM15/	RLA File :03/94/040/00104/AM15/	Lic.No/Date:0310789841 30.09.2014	Defer Date:18.03.2015
	Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.			

35	**Case No.:32/42/87-ALC1/2014**	Party Name:POLYGENTA TECHNOLOGIES LTD	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
	HQ File :01/87/050/00373/AM15/	RLA File :03/95/040/00213/AM15/	Lic.No/Date:0310789866 30.09.2014	Defer Date:18.03.2015
	Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.			

36	**Case No.:33/42/87-ALC1/2014**	Party Name:POLYGENTA TECHNOLOGIES LTD	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
	HQ File :01/87/050/00374/AM15/	RLA File :03/95/040/00215/AM15/	Lic.No/Date:0310789868 30.09.2014	Defer Date:18.03.2015
	Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.			

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37	**Case No.:36/42/87-ALC1/2014**	Party Name:THE DHARAMSI MORARJI CHEMICAL CO LTD	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
	HQ File :01/87/050/00377/AM15/	RLA File :03/95/040/00557/AM15/	Lic.No/Date:0310789918 01.10.2014	Defer Date:18.03.2015
	Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.			

38	**Case No.:29/42/87-ALC1/2014**	Party Name:CHIRAG PACK (INDIA) PVT. LTD.	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
	HQ File :01/87/050/00370/AM15/	RLA File :03/94/040/00572/AM15/	Lic.No/Date:0310789982 07.10.2014	Defer Date:18.03.2015
	Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.			

39	**Case No.:2/30/87-ALC1/2014**	Party Name:DSM INDIA PVT. LTD	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
	HQ File :01/87/050/00224/AM15/	RLA File :31/83/040/00142/AM15/	Lic.No/Date:3110064954 08.10.2014	Defer Date:11.03.2015
	Decision: A copy of application has been forwarded to D/o C&PC on 05.12.2014. Comments awaited from D/o C&PC.			

40	**Case No.:8/36/87-ALC1/2014**	Party Name:ESTER INDUSTRIES LTD	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
	HQ File :01/87/050/00317/AM15/	RLA File :05/23/040/00245/AM15/	Lic.No/Date:0510391593 15.10.2014	Defer Date:18.03.2015
	Decision: A D/L No. 46011/92/2014-PC.II dated 09.01.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 18.02.2015 giving 15 days time for submission of information. Reply awaited from the firm.			

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41	**Case No.:21/42/87-ALC1/2014**	Party Name:GAJRAJ AGENCIES PRIVATE LIMITED	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
	HQ File :01/87/050/00362/AM15/	RLA File :02/24/040/00127/AM15/	Lic.No/Date:0210205069 16.10.2014	Defer Date:18.03.2015
	Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.			

42	**Case No.:47/42/87-ALC1/2014**	Party Name:SYNTHETIC PACKERS P LTD	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
	HQ File :01/87/050/00388/AM15/	RLA File :07/24/040/00246/AM15/	Lic.No/Date:0710106849 16.10.2014	Defer Date:18.03.2015
	Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.			

43	**Case No.:24/36/87-ALC1/2014**	Party Name:GRASIM INDUSTRIES LTD.,	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
	HQ File :01/87/050/00333/AM15/	RLA File :34/24/040/00176/AM15/	Lic.No/Date:3410040622 17.10.2014	Defer Date:18.03.2015
	Decision: A D/L No. 46011/80/2014-PC.II dated 09.01.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 20.02.2015 giving 15 days time for submission of information. Reply awaited from the firm.			

44	**Case No.:11/42/87-ALC1/2014**	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
	HQ File :01/87/050/00352/AM15/	RLA File :15/24/040/00013/AM15/	Lic.No/Date:1510022030 17.10.2014	Defer Date:18.03.2015
	Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.			

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45	**Case No.:1/36/87-ALC1/2014**	Party Name:QREX FLEX PRIVATE LIMITED	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
	HQ File :01/87/050/00310/AM15/	RLA File :52/24/040/00038/AM15/	Lic.No/Date:5210041273 21.10.2014	Defer Date:18.03.2015
	Decision: A D/L No. 46011/97/2014-PC.II dated 09.01.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 20.02.2015 giving 15 days time for submission of information. Reply awaited from the firm.			

46	**Case No.:15/42/87-ALC1/2014**	Party Name:ROLEX RECLAIM PVT.LTD.	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
	HQ File :01/87/050/00356/AM15/	RLA File :24/24/040/00013/AM15/	Lic.No/Date:2410041610 21.10.2014	Defer Date:11.03.2015
	Decision: A copy of application has been forwarded to DIPP on 13.01.2015. Comments awaited from DIPP.			

47	**Case No.:10/36/87-ALC1/2014**	Party Name:VINYL TUBES PVT.LTD.,	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
	HQ File :01/87/050/00319/AM15/	RLA File :05/24/040/00272/AM15/	Lic.No/Date:0510391723 22.10.2014	Defer Date:18.03.2015
	Decision: A D/L No. 46011/37/2014-PC.II dated 09.01.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 20.02.2015 giving 15 days time for submission of information. Reply awaited from the firm.			

48	**Case No.:31/42/87-ALC1/2014**	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
	HQ File :01/87/050/00372/AM15/	RLA File :03/95/040/00158/AM15/	Lic.No/Date:0310790488 22.10.2014	Defer Date:18.03.2015
	Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.			

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	Case No.:34/42/87-ALC1/2014	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
49	HQ File :01/87/050/00375/AM15/	RLA File :03/95/040/00387/AM15/	Lic.No/Date:0310790486 22.10.2014	Defer Date:18.03.2015
	Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.			

	Case No.:35/42/87-ALC1/2014	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
50	HQ File :01/87/050/00376/AM15/	RLA File :03/95/040/00389/AM15/	Lic.No/Date:0310790487 22.10.2014	Defer Date:18.03.2015
	Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.			

	Case No.:20/42/87-ALC1/2014	Party Name:OSTERN PRIVATE LTD.	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
51	HQ File :01/87/050/00361/AM15/	RLA File :02/24/040/00068/AM15/	Lic.No/Date:0210205103 29.10.2014	Defer Date:18.03.2015
	Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.			

	Case No.:22/42/87-ALC1/2014	Party Name:GAJRAJ AGENCIES PRIVATE LIMITED	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
52	HQ File :01/87/050/00363/AM15/	RLA File :02/24/040/00142/AM15/	Lic.No/Date:0210205102 29.10.2014	Defer Date:18.03.2015
	Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.			

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	Case No.:41/42/87-ALC1/2014	Party Name:MANALI PETROCHEMICALS LIMITED	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
53	HQ File :01/87/050/00382/AM15/	RLA File :04/24/040/00184/AM15/	Lic.No/Date:0410159660 31.10.2014	Defer Date:18.03.2015
	Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.			

	Case No.:5/38/87-ALC1/2014	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
54	HQ File :01/87/050/00340/AM15/	RLA File :34/24/040/00195/AM15/	Lic.No/Date:3410040654 05.11.2014	Defer Date:18.03.2015
	Decision: A copy of application has been forwarded to D/o C&PC on 27.01.2015. Comments awaited from D/o C&PC.			

	Case No.:39/42/87-ALC1/2014	Party Name:ORIENTAL CONTAINERS LIMITED	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
55	HQ File :01/87/050/00380/AM15/	RLA File :03/95/040/00630/AM15/	Lic.No/Date:0310790782 05.11.2014	Defer Date:18.03.2015
	Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.			

	Case No.:44/42/87-ALC1/2014	Party Name:NEXGEN FLUOROPOLYMERS PVT. LTD	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
56	HQ File :01/87/050/00385/AM15/	RLA File :05/24/040/00312/AM15/	Lic.No/Date:0510391865 05.11.2014	Defer Date:18.03.2015
	Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.			

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57	**Case No.:4/43/87-ALC1/2014**	Party Name:SANGIR PLASTICS PVT. LTD.	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
	HQ File :01/87/050/00396/AM15/	RLA File :03/95/040/01000/AM14/	Lic.No/Date:0310790828 07.11.2014	Defer Date:18.03.2015
	Decision: A copy of application has been forwarded to D/o C&PC on 27.01.2015. Comments awaited from D/o C&PC.			

58	**Case No.:16/42/87-ALC1/2014**	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Approved**
	HQ File :01/87/050/00357/AM15/	RLA File :26/24/040/00013/AM15/	Lic.No/Date:2610012696 11.11.2014	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. **13/87-ALC1/2014** dated **25.06.2014** in Case No. **10/7/87-ALC1/2014**, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Flosperse 3000 M5 (% Non Volatile Solids 40 ± 2%)	1 kg	1. Acrylic Acid	0.3035 kg
		2. Sodium Hypo Phosphite	0.0174 kg
RLA may take consequential action as per Policy / Procedures.			

59	**Case No.:17/42/87-ALC1/2014**	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
	HQ File :01/87/050/00358/AM15/	RLA File :26/24/040/00014/AM15/	Lic.No/Date:2610012697 11.11.2014	Defer Date:18.03.2015
	Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.			

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60	**Case No.:24/42/87-ALC1/2014**	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
	HQ File :01/87/050/00365/AM15/	RLA File :02/24/040/00157/AM15/	Lic.No/Date:0210205142 11.11.2014	Defer Date:18.03.2015
	Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.			

61	**Case No.:19/42/87-ALC1/2014**	Party Name:TRP SEALING SYSTEMS (INDIA) PRIVATE LIMITED	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Approved**
	HQ File :01/87/050/00360/AM15/	RLA File :31/83/040/00185/AM15/	Lic.No/Date:3110065050 12.11.2014	

Decision: As per the written comments furnished by the DIPP vide their letter No. 7/11/2015-TSW dated 23.01.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Rubber Gasket, Seals for Plate Heat Exchanger (various types / grades)	3,25,000.00 kgs	Rubber Compound Sheets / Strips made of Nitrile NBR C210 / C 260 / C 277 made of EPDM E 146 / E 242 / E 260 / E 271 / E 105	4,98,031.00 kgs
RLA may take consequential action as per Policy / Procedures.			

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62	**Case No.:10/42/87-ALC1/2014**	Party Name:GLENROCK RUBBER PRODUCTS PVT. LTD.	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Approved**
	HQ File :01/87/050/00351/AM15/	RLA File :10/24/040/00075/AM15/	Lic.No/Date:1010058874 13.11.2014	

Decision: As per the written comments furnished by the DIPP vide their letter No. 7/187/2014/TSW dated 22.01.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
1. Special Purpose Rubber Mats	1 kg	1. Technically specified natural rubber	0.222 kg
		2. Reclaimed Rubber	0.210 kg
		3. Crumb Rubber Powder	0.537 kg
2. Rubber Cattle Mats	1 kg	1. Technically specified natural rubber	0.162 kg
		2. Reclaimed Rubber	0.294 kg
		3. Crumb Rubber Powder	0.521 kg
RLA may take consequential action as per Policy / Procedures.			

63	**Case No.:12/42/87-ALC1/2014**	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
	HQ File :01/87/050/00353/AM15/	RLA File :15/24/040/00016/AM15/	Lic.No/Date:1510022034 13.11.2014	Defer Date:18.03.2015

Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.

64	**Case No.:46/42/87-ALC1/2014**	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
	HQ File :01/87/050/00387/AM15/	RLA File :05/24/040/00358/AM15/	Lic.No/Date:0510391992 14.11.2014	Defer Date:25.03.2015

Decision: A D/L No. 46011/32/2012-PC.II dated 17.02.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.

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65	**Case No.:4/48/87-ALC1/2014**	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Approved**
	HQ File :01/87/050/00453/AM15/	RLA File :03/94/040/00768/AM15/	Lic.No/Date:0310791097 14.11.2014	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. **31/87-ALC1/2013** dated **30.10.2013** in Case No. **1/27/87-ALC1/2013**, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyester Polyol (EXPOL PH 240)	1 kg	1. Phthalic Anhydride	0.3788 kg
		2. Diethylene Glycol	0.6137 kg
		3. Adipic Acid	0.1285 kg
		4. Catalyst (Fascat 4100)	0.00026 kg

RLA may take consequential action as per Policy / Procedures.

66	**Case No.:9/42/87-ALC1/2014**	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
	HQ File :01/87/050/00350/AM15/	RLA File :09/24/040/00439/AM15/	Lic.No/Date:0910061249 17.11.2014	Defer Date:25.03.2015

Decision: A D/L No. 46011/22/2012-PC.II dated 13.02.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.

67	**Case No.:23/42/87-ALC1/2014**	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
	HQ File :01/87/050/00364/AM15/	RLA File :02/24/040/00150/AM15/	Lic.No/Date:0210205194 18.11.2014	Defer Date:11.03.2015

Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.

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68	**Case No.:4/42/87-ALC1/2014**	Party Name:GUJARAT CRAFT INDUSTRIES LTD.,	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
	HQ File :01/87/050/00345/AM15/	RLA File :08/24/040/00247/AM15/	Lic.No/Date:0810133864 19.11.2014	Defer Date:18.03.2015
	Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.			

69	**Case No.:7/42/87-ALC1/2014**	Party Name:SHRINATH FLEXI PACK PVT LTD	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
	HQ File :01/87/050/00348/AM15/	RLA File :09/24/040/00084/AM15/	Lic.No/Date:0910061282 20.11.2014	Defer Date:18.03.2015
	Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.			

70	**Case No.:43/42/87-ALC1/2014**	Party Name:BLS POLYMERS LTD.	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
	HQ File :01/87/050/00384/AM15/	RLA File :05/23/040/00351/AM15/	Lic.No/Date:0510392121 24.11.2014	Defer Date:18.03.2015
	Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.			

71	**Case No.:25/42/87-ALC1/2014**	Party Name:GAJRAJ AGENCIES PRIVATE LIMITED	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
	HQ File :01/87/050/00366/AM15/	RLA File :02/24/040/00164/AM15/	Lic.No/Date:0210205229 25.11.2014	Defer Date:18.03.2015
	Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.			

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	Case No.:42/42/87-ALC1/2014	Party Name:STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
72	HQ File :01/87/050/00383/AM15/	RLA File :04/24/040/00221/AM15/	Lic.No/Date:0410159815 02.12.2014	Defer Date:18.03.2015
	Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.			

	Case No.:16/45/87-ALC1/2014	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
73	HQ File :01/87/050/00416/AM15/	RLA File :30/24/040/00038/AM15/	Lic.No/Date:3010103249 02.12.2014	Defer Date:18.03.2015
	Decision: A copy of application has been forwarded to DIPP on 03.02.2015. Comments awaited from DIPP.			

	Case No.:1/38/87-ALC1/2014	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
74	HQ File :01/87/050/00336/AM15/	RLA File :03/95/040/00622/AM15/	Lic.No/Date:0310791636 03.12.2014	Defer Date:18.03.2015
	Decision: A copy of application has been forwarded to D/o C&PC on 22.01.2015. Comments awaited from D/o C&PC.			

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75	**Case No.:2/38/87-ALC1/2014**	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Approved**
	HQ File :01/87/050/00337/AM15/	RLA File :03/95/040/00623/AM15/	Lic.No/Date:0310791639 03.12.2014	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. **11/87-ALC1/2014** dated **11.06.2014** in Case No. **10/2/87-ALC1/2014**, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Styrene Acrylate Copolymer Emulsion (Solid Content 50% ± 1%)	1 kg	1. 2-Ethyl Hexyl Acrylate	0.2110 kg
		2. Styrene Monomer	0.2520 kg
		3. Methyl Methacrylate	0.0010 kg
		4. Methacrylic Acid	0.0050 kg
		5. Glacial Acrylic Acid	0.0050 kg
		6. Acrylamide	0.0050 kg
		7. Methacrylamide	0.0050 kg
		8. Pottasium Persulphate	0.0010 kg
		9. High Density Polyethylene (Blow Moulding Grade)	As per packing policy

RLA may take consequential action as per Policy / Procedures.

76	**Case No.:40/42/87-ALC1/2014**	Party Name:SRF LIMITED	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
	HQ File :01/87/050/00381/AM15/	RLA File :04/24/040/00025/AM15/	Lic.No/Date:0410159852 08.12.2014	Defer Date:18.03.2015

Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.

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	Case No.:1/43/87-ALC1/2014	Party Name:SRF LIMITED	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
77	HQ File :01/87/050/00393/AM15/	RLA File :04/24/040/00045/AM15/	Lic.No/Date:0410159853 08.12.2014	Defer Date:18.03.2015
	Decision: A copy of application has been forwarded to D/o C&PC on 27.01.2015. Comments awaited from D/o C&PC.			

	Case No.:2/43/87-ALC1/2014	Party Name:SRF LIMITED	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
78	HQ File :01/87/050/00394/AM15/	RLA File :04/24/040/00222/AM15/	Lic.No/Date:0410159886 12.12.2014	Defer Date:18.03.2015
	Decision: A copy of application has been forwarded to D/o C&PC on 27.01.2015. Comments awaited from D/o C&PC.			

	Case No.:5/48/87-ALC1/2014	Party Name:ACG PHARMAPACK PVT LTD	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
79	HQ File :01/87/050/00454/AM15/	RLA File :03/94/040/00840/AM15/	Lic.No/Date:0310791940 12.12.2014	Defer Date:25.03.2015
	Decision: A copy of application has been forwarded to D/o C&PC on 23.02.2015. Comments awaited from D/o C&PC.			

	Case No.:3/48/87-ALC1/2014	Party Name:GRP LTD.	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
80	HQ File :01/87/050/00452/AM15/	RLA File :03/94/040/00738/AM15/	Lic.No/Date:0310791999 15.12.2014	Defer Date:25.03.2015
	Decision: A copy of application has been forwarded to DIPP on 23.02.2015. Comments awaited from DIPP.			

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81	**Case No.:6/48/87-ALC1/2014**	Party Name:BAYER MATERIALSCIENCE PVT. LTD.,	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
	HQ File :01/87/050/00455/AM15/	RLA File :03/94/040/00842/AM15/	Lic.No/Date:0310792181 19.12.2014	Defer Date:25.03.2015
	Decision: A copy of application has been forwarded to D/o C&PC on 23.02.2015. Comments awaited from D/o C&PC.			

82	**Case No.:10/48/87-ALC1/2014**	Party Name:DSM INDIA PVT. LTD	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
	HQ File :01/87/050/00459/AM15/	RLA File :31/83/040/00208/AM15/	Lic.No/Date:3110065161 31.12.2014	Defer Date:25.03.2015
	Decision: A copy of application has been forwarded to D/o C&PC on 23.02.2015. Comments awaited from D/o C&PC.			

83	**Case No.:51/42/87-ALC1/2014**	Party Name:KAMSONS CHEMICALS PVT.LTD.	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Withdrawn**
	HQ File :01/87/050/00392/AM15/	RLA File :03/94/040/00926/AM15/	Lic.No/Date:0310792542 01.01.2015	
	Decision: The firm vide letter dated **12.02.2015** has informed that the subject advance authorization was issued to them on **repeat basis** (Adhoc Norms) in terms of Para 4.7.1 of HBP Vol. I on the basis of decision taken by NC in its Meeting No. **10/87-ALC1/2014** held on **04.06.2014** (Case No. **37/7/87-ALC1/2014**). In view of firm's letter, the Committee decided to **withdraw the case with the directions to RLA, Mumbai to check and confirm whether the subject Advance Authorization was issued to firm on repeat basis or not.** If the same has not been issued on repeat basis, a copy of 4.7 application may be furnished to this office.			

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84	**Case No.:2/48/87-ALC1/2014**	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
	HQ File :01/87/050/00451/AM15/	RLA File :03/94/040/00718/AM15/	Lic.No/Date:0310792541 01.01.2015	Defer Date:25.03.2015
	Decision: A copy of application has been forwarded to D/o C&PC on 23.02.2015. Comments awaited from D/o C&PC.			

85	**Case No.:11/48/87-ALC1/2014**	Party Name:DSM INDIA PVT. LTD	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
	HQ File :01/87/050/00460/AM15/	RLA File :31/83/040/00222/AM15/	Lic.No/Date:3110065177 07.01.2015	Defer Date:25.03.2015
	Decision: A copy of application has been forwarded to D/o C&PC on 23.02.2015. Comments awaited from D/o C&PC.			

86	**Case No.:7/48/87-ALC1/2014**	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
	HQ File :01/87/050/00456/AM15/	RLA File :03/94/040/00946/AM15/	Lic.No/Date:0310792768 08.01.2015	Defer Date:25.03.2015
	Decision: A copy of application has been forwarded to D/o C&PC on 23.02.2015. Comments awaited from D/o C&PC.			

87	**Case No.:8/48/87-ALC1/2014**	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
	HQ File :01/87/050/00457/AM15/	RLA File :03/94/040/00955/AM15/	Lic.No/Date:0310792957 15.01.2015	Defer Date:25.03.2015
	Decision: A copy of application has been forwarded to D/o C&PC on 23.02.2015. Comments awaited from D/o C&PC.			

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88	**Case No.:1/44/87-ALC1/2014**	Party Name:PREMIUM POLYALLOYS PVT. LTD.	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Withdrawn**
	HQ File :01/87/050/00397/AM15/	RLA File :34/24/040/00268/AM15/	Lic.No/Date:3410040872 16.01.2015	
	Decision: RLA, Surat e-mail dated **18.02.2015** has informed that the subject advance authorization was issued to firm on **repeat basis** (Adhoc Norms) in terms of Para 4.7.1 of HBP Vol. I. In view of RLA's e-mail, the Committee decided to **withdraw** the case.			

89	**Case No.:2/44/87-ALC1/2014**	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
	HQ File :01/87/050/00398/AM15/	RLA File :34/24/040/00258/AM15/	Lic.No/Date:3410040873 16.01.2015	Defer Date:18.03.2015
	Decision: RLA, Vadodara and firm were requested vide letter dated 18.02.2015 to furnish application expeditiously. Application awaited from RLA, Vadodara and firm.			

90	**Case No.:3/44/87-ALC1/2014**	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
	HQ File :01/87/050/00399/AM15/	RLA File :34/24/040/00257/AM15/	Lic.No/Date:3410040875 16.01.2015	Defer Date:18.03.2015
	Decision: RLA, Vadodara and firm were requested vide letter dated 18.02.2015 to furnish application expeditiously. Application awaited from RLA, Vadodara and firm.			

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Case No.:9/48/87-ALC1/2014	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Approved**
HQ File :01/87/050/00458/AM15/	RLA File :07/24/040/00371/AM15/	Lic.No/Date:0710107434 19.01.2015	

91 **Decision:** On the basis of earlier decision taken in the Norms Committee Meeting No. **47/87-ALC1/2014** dated **18.02.2015** in Case No. **17/47/87-ALC1/2014**, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
UPVC COLUMN/Drop/Riser Pipes for Submersible Bore-Well Pumps (OD 33MM to 140MM)	1 kg	PVC Resin	0.943 kg
RLA may take consequential action as per Policy / Procedures.			

Case No.:4/44/87-ALC1/2014	Party Name:AAKASH PLASTOPACK PVT.LTD.,	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Approved**
HQ File :01/87/050/00400/AM15/	RLA File :52/24/040/00057/AM15/	Lic.No/Date:5210041400 20.01.2015	

92 **Decision:** On the basis of earlier decision taken in the Norms Committee Meeting No. **16/87-ALC1/2014** dated **16.07.2014** in Case No. **2/6/87-ALC1/2014**, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC Food Grade Flexible Film (Antistatic/Transparent, Coloured/Not Coloured, Printed/Not Printed)	1 kg	1. PVC Resin	0.9554 kg
		2. Tin Stabilizer	0.0347 kg
		3. PVC Processing Aid	0.0151 kg
		4. PVC Impact Modifier	0.0917 kg
		5. Di-Octyl Phthalate	0.0531 kg
RLA may take consequential action as per Policy / Procedures.			

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	Case No.:1/48/87-ALC1/2014	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:48/87-ALC1/2014 25.02.2015	**Status: Deferred**
93	HQ File :01/87/050/00450/AM15/	RLA File :09/24/040/00610/AM15/	Lic.No/Date:0910061620 16.02.2015	Defer Date:25.03.2015
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.			

Meeting ended with thanks to Chair and all participants.

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